

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

45/DIN

CONTEMPT PETITION NO. 164/95

No. CAT/BOM/JUDL/

IN

ORIGINAL APPLICATION NO. 932/94

/ 8253, 54

Shri A. K. Chaudhary
V/s

.. Applicant

Union of India & Ors.

.. Respondent.

From :

The Deputy Registrar,
Central Administrative Tribunal,
Gulestan Bldg., No. 6, 3rd & 4th Floor,
Prescot Road, Fort,
Bombay - 400 001.

To :

1. Shri Tarun Roy
Chairman,
Central Board of Excise
& Customs,
Ministry of Finance,
North Block,
New Delhi - 110 001.
2. Shri B. K. Agarwal
Member (Personnel),
Central Board of Excise &
Customs,
Ministry of Finance,
North Block,
New Delhi - 110 001.

TAKE notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the Orders passed by this Hon'ble Tribunal on 8.12.95, and the same has been registered for action being taken under the Contempt of Court Act, 1971.

When the said Petition was placed before the Tribunal, the Tribunal has passed an Order that before taking Contempt Proceeding notice be issued to you to show cause as to why such Contempt Proceeding should not be taken for not complying with the order of the Tribunal.

..2/-

Take notice that you should appear before the Tribunal in person or through your advocate on 22.1.96 for C.P. 164/95

A copy of Tribunal's Order dated 3.12.95 is enclosed for compliance.

Dated this 15 Day of Dec, 1995.

SECTION OFFICER.

Encl: Copy of Tribunal Order dtd.

3.12.95 & CP 164/95

TRIBUNAL'S ORDER

Dated : 3.12.95

CORAM : Hon'ble Shri B. J. Hegde, M(J)
Hon'ble Shri P. P. Srivastava, M(A)

Heard Mr. Ramesh, counsel for applicant. He has filed C.P. No. 164/95.

Issue notice to the Respondents returnable on 22.1.96 calling upon them to file reply to C.P.

Certified True Copy

Date

Section Officer

Central Tribunal

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